

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 88/2007

In the matter of

Approval of tariff in respect of Doyang Hydro Electric Project(3X25MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd.

....Petitioner

Vs

1. Assam State Electricity Board, Guwahati
 2. Meghalaya State Electricity Board, Shillong
 3. Department of Power, Govt. of Tripura, Agartala
 4. Power and Electricity Department, Govt. of Mizoram, Aizawl
 5. Electricity Deptt, Govt. of Manipur, Imphal
 6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
 7. Department of Power, Govt. of Nagaland, Kohima
 8. North Eastern Regional Electricity Board, Shillong
 9. North Eastern Regional Load Despatch Centre, Shillong
-Respondents**

The following were present:

1. Shri P. K. Borah, NEEPCO
2. Shri D. Dey, NEEPCO
3. Shri B. K. Chakraborty, NEEPCO
4. Shri D. Chaudhary, NEEPCO
5. Shri A. G. West, NEEPCO
6. Shri P. K. Agrawal, NEEPCO
7. Shri P. Mazumdar, NEEPCO
8. Shri P.K. Hazarika, ASEB
9. Shri K. Goswami, ASEB
10. Shri L. Priyaokumar, Electricity Department, Manipur
11. Shri M. Jaduswami Singh, Electricity Department, Manipur
12. Shri W. Rehman, Department of Power, Arunachal Pradesh
13. Shri A. Gian Chaudhuri, TSECL
14. Shri K. N. War, MESEB
15. Shri T. Passah, MESEB

16. Shri L. K. Kanungo, NERLDC
17. Shri R. Sutradhar, NERLDC
18. Shri H. M. Sharma, Consumer
19. Ms. Seema Sharma, Advocate, Consumer

ORDER
(Date of Hearing: 2.8.2007)

The petitioner has filed this petition for approval of tariff in respect of Doyang Hydro Electric Project (3X25 MW) (hereinafter referred to as “the generating station”) for the period 1.4.2004 to 31.3.2009 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 (hereinafter referred to as “the tariff regulations, 2004”).

2. We have heard the representatives of the petitioner and the respondents present as well as Ms. Seema Sharma, Advocate and Shri H. M. Sharma, of ASEB for the consumer respondent. We observe that certain additional information and clarifications are required from the petitioner. Accordingly, the petitioner is directed to submit the following information on affidavit latest by 10.9.2007 with an advance copy to the respondents as well as the advocate for the consumer respondent:

- (a) Copies of various financial packages submitted by the petitioner to Ministry of Power for approval;
- (b) Certificate to the effect that all assets corresponding to gross blocks of Rs.708.41 crore as on 8.7.2000 (COD of the generating station), Rs.716.38 crore as on 31.3.2001, Rs.734.77 crore as on 31.3.2002, Rs.734.37 crore as on 31.3.2003 and Rs.734.28 as on 31.3.2004 have been put to use and payments have been made to the extent of

above mentioned gross blocks till respective dates. In case some payments have not been made due to certain reasons (capitalized liabilities), the details of such withheld payments alongwith the reasons thereof should be submitted. In that case, the extent of actual cash outflow against the capitalized assets should be furnished.

- (c) A certificate to the effect that all the assets corresponding to the additional expenditure of Rs. 4.55 crores during 2004-05, Rs.0.44 crore during 2005-06 and Rs.4.12 crore during 2006-07 have been put to use and payments to the extent of such expenditure have been made. In case some payments have not been made for any reasons (capitalized liabilities), the details of such withheld payments alongwith the reasons thereof should be submitted. In that case, the extent of actual cash outflow against the capitalized assets should be furnished.
- (d) Funding pattern of Additional Capital Expenditure
- (e) Copy of the loan agreement in respect of SBI cash credit availed by the petitioner to repay the GOI loan.
- (f) Copy of the financial model as an alternative to financial restructuring, which has been submitted by the petitioner to the Govt. of India.

3. Subject to submission of the above information, order is reserved.

Sd/-
(R. KRISHNAMOORTHY)
Member

Sd/-
(BHANU BHUSHAN)
Member

New Delhi, Dated the 21st August, 2007